CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI

Petition No. 348/MP/2023 along with IA No. 83/2025

Subject	:	Petition under Sections 79, including 79(1)(b), 79(1)(f) & 79(1)(k) of the Electricity Act, 2003, seeking a declaration that the bid process initiated by Solar Energy Corporation of India Limited, along with the Power Purchase Agreement dated 30.12.2022, executed in terms thereof, is a nullity.
Petitioner	:	Adani Renewable Energy Four Limited (AREFL)
Respondents	:	Solar Energy Corporation of India Limited (SECI) & Ors.

Petition No. 169/MP/2024 along with IA No. 39/2024 & 115/2026

Subject	:	Petition under Section 79 of the Electricity Act, 2003 read with the Guidelines for Tariff Based Competitive Bidding Process for Procurement of Power from Grid Connected Wind Power Projects (Bidding Guidelines) and Articles 4 and 13 of the Power Purchase Agreement dated 29.8.2022 executed between ReNew Naveen Urja Private Limited and Solar Energy Corporation of India Limited.
Petitioner	:	ReNew Naveen Urja Private Limited (RNUPL)
Respondents	:	Solar Energy Corporation of India Limited (SECI) and Ors.

Petition No. 178/MP/2025

Subject	:	Petition under Section 79 of the Electricity Act, 2003 read with the Guidelines for Tariff Based Competitive Bidding Process for Procurement of Power from Grid Connected Wind Power Projects and Articles 4 and 13 of the Power Purchase Agreement dated 25.7.2022 executed between Anupavan Renewables Private Limited and Solar Energy Corporation of India Limited.
Petitioner	:	Anupavan Renewables Private Limited (ARPL)
Respondents	:	Solar Energy Corporation of India Limited (SECI) and Ors.
Date of Hearing	:	**8.9.2026**
Coram	:	Shri Jishnu Barua, Chairperson Shri Ramesh Babu V., Member Shri Harish Dudani, Member Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Hemant Singh, Advocate, AREFL
Shri Lakshyajit Singh, Advocate, AREFL
Shri Harshit Singh, Advocate, AREFL
Ms. Mahima Srivastava, Advocate, AREFL
Ms. Mannat Waraich, Advocate, RNUPL & ARPL
Ms. Ashabari Thakur, Advocate, RNUPL & ARPL
Ms. Anushree Bardhan, Advocate, SECI
Ms. Ritika Singh, Advocate, SECI
Shri Harsh Jain, Advocate, SECI
Shri Nitin Gaur, Advocate, MPPMCL
Shri Anshul Singh, Advocate, MPPMCL
Shri Akhil Hasija, Advocate, CSPDCL
Shri Rohan Mishra, Advocate, CSPDCL
Shri Mahima Singh Kanwar, Advocate, CSPDCL
Shri Hitendra Nath Rath, Advocate, GRIDCO
Shri Aditya K Singh, Advocate, UPPCL
Shri Mridul Gupta, Advocate, UPPCL
Shri Vineet Gupta, Advocate, UPPCL
Shri Vinit Jha, Advocate, UPPCL
Shri Divyansh Singh, Advocate, UPPCL
Ms. Anisha Upadhyay, Advocate, CTUIL
Ms. Priyansi Jadiya, CTUIL

Record of Proceedings

At the outset, the learned counsel for the Petitioner, AREFL, in Petition No. 348/MP/2023 submitted that although the Pleadings in the said matter were complete, all three matters be taken up for hearing together after the completion of the Pleadings in the others, as they raise similar issues.

2. Learned counsel for the Respondent, UPPCL, in Petition Nos. 169/MP/2024 and 178/MP/2025 sought an additional week to file the replies in both matters. Learned counsel appearing on behalf of the Respondents, MPPMCL and GRIDCO, also made a similar request. Whereas, the learned counsel for the Respondent, CTUIL, submitted that CTUIL does not wish to file its reply in these matters.

3. Learned counsel for the Petitioners in Petition Nos. 169/MP/2024 and 178/MP/2025 did not object to the Respondents' above request. She, however, prayed for the continuance of interim protection granted by the Hon'ble Delhi High Court in Petition No. 169/MP/2024.

4. Considering the request of the learned counsel for the Respondents, the Commission granted an additional one week's time to all the Respondents in Petition Nos. 169/MP/2024 and 178/MP/2025 to file their replies, if any, with a copy to the Petitioners, who may file their rejoinder(s), if any, within a week thereafter. In Petition No. 169/MP/2024, the interim protection granted by the Hon'ble Delhi High Court vide order dated 4.5.2026 in WP(c) No. 6007 of 2026 will continue till the next date of hearing.

5. The Petitions will be listed for hearing on **19.11.2026 at 2.30 P.M.**

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)